

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3560**

**TO BE ANSWERED ON FRIDAY, THE 21.03.2025**

**Recommendation for Transfer of Judges in High Courts**

**3560. Shri Matheswaran V S:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether some Judges recommended by Supreme Court Collegium for transfer from one High Court to another in the recent past have written to Government to hold the transfer, if so, the details thereof;
- (b) the details of the list of transfer of High Court Judges recommended by Supreme Court Collegium pending with the Government for more than six months; and
- (c) whether the Government is notifying the transfer as it has minimal role in transfer of High Court Judges, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN  
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): As per the Memorandum of Procedure(MoP) for appointment and transfer of High Court Judges, the proposal for transfer of High Court Judges is initiated by the Chief Justice of India in consultation with four senior most puisne Judges of the Supreme Court. The MoP further provides that the Chief Justice of India is also expected to take into account the views of the Chief Justice of High Court from which the judge is to be transferred, as also the

Chief Justice of the High Court to which the transfer is to be effected, besides taking into account the views of one or more Supreme Court judges who are in a position to offer views. The personal factors relating to the concerned Judge, including the Chief Justice, and his response to the proposal, including his preference of places, should invariably be taken into account by the Chief Justice of India and the first four puisne Judges of the Supreme Court before arriving at conclusion on the proposal. All transfers are to be made in public interest i.e. for promoting better administration of justice throughout the country. No timeline has been prescribed in the MoP for transfer of judges from one High Court to another.

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